

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.410

**IA/3336/ND/2024, IA/3298/ND/2024, Contempt Petition /15/ND/2023,  
IA/6007/ND/2022, IA/1618/ND/2024 IN IB/361/ND/2020**

**IN THE MATTER OF:**

Volkswagen Finance Pvt Ltd	...	Applicant
Versus		
EVO Green Trading Pvt Ltd	...	Respondent

**Under Section 7 IBC, 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Mr. Kamal Agarwal

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/6007/ND/2022:-**

This Tribunal vide order dated 06.11.2023, Mr. Anubhav Singhal, Proxy Counsel on behalf of Suspended Director appeared through VC and seeks some time to file reply. This Tribunal was granted one more opportunity to file reply within a week's. Till date, no reply has been filed. Today, no representation on behalf of the Respondent No. 1,2,3 despite repeated calls. Registry is directed to issue court notice to the R-1 to R-3 for their appearance before this Tribunal on **21.08.2024** failing which, further step follows. List the matter on **21.08.2024**

List the other Application on **21.08.2024**

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**